

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) CHENNAI
ORIGINAL APPLICATION NO. OF 54 OF 2016 (SZ)

IN THE MATTER OF:

Suo Motu based on the news item published in

The Hindu dated 08.03.2016 titled

“Lake in heart of Bengaluru City turns” Graveyard for fish”. ... Applicant(s)

V/s

Government of Karnataka

and Ors.

...Respondent(s)

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Place: Bengaluru

Date: 15/12/2021



S Suresh

DEPONENT

S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV. FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) CHENNAI
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IN THE MATTER OF:

Suo Motu based on the news item published in

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“Lake in heart of Bengaluru City turns” Graveyard for fish”. ... Applicant(s)

V/s

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REPORT ON ACTIONS TAKEN FILED BY CENTRAL POLLUTION CONTROL BOARD (CPCB) WITH REGARD TO HON'BLE TRIBUNAL ORDER DATED SEPTEMBER 23, 2021

I, S. Suresh, Son of Sh S.R. Sathyanarayana, Hindu, aged about 58 years, having office at the Regional Directorate, Central Pollution Control Board, 1st & 2nd Floors, Nisarga Bhavan, A-Block, Thimmaiah Main Road, 7th D Cross, Shivanagar, Bengaluru – 560 079 do hereby solemnly affirm and sincerely state as follows:-

2. That I am presently working as Scientist ‘E’ & Regional Director, Regional Directorate (South), Central Pollution Control Board (hereafter called as CPCB), Bengaluru and have been authorized to file the present report. I am fully conversant with the facts of the case and hence, competent and authorized to depose and swear the present report as under:



S Suresh
S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128

3. That the Hon'ble National Green Tribunal (Southern Zone), Chennai in O.A No. 54 of 2016 ordered on 23/09/2021 to file independent report regarding the actions taken by the regulators. Accordingly, the report of actions taken by CPCB is enclosed as **Appendix**.



S Suresh

DEPONENT

S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128

VERIFICATION

It is verified that the content of this Affidavit which is based on official record and information available in the office are true and correct. Nothing has been concealed therein.

Signed and verified on this 15th Day of December, 2021 at Bengaluru.

**COUNSEL FOR
CPCB**

S Suresh

DEPONENT

S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128

Report on action taken by CPCB in O. A No 54 of 2016 (SZ) in the matter of Suo Motu based on the news item published in The Hindu Dated 08.03.2016 titled “Lakes in heart of Bengaluru City turns graveyard of fish” vs Government of Karnataka and Ors

The Hon’ble NGT vide order dt 10/06/2021 in the matter of OA No. 54 of 2016(SZ) Suo Motu based on the news item published in The Hindu Dated 08/03/2016 titled “Lakes in heart of Bengaluru City turns graveyard of fish” vs Government of Karnataka and Ors, directed the Joint Committee to file further progress report regarding the implementation of the recommendations and suggestions made by the committee. Accordingly, the joint committee filed status report on 16/09/2021.

Subsequently, the Hon’ble NGT (SZ) vide order dt 23/09/2021 directed the following:

“The State Pollution Control Board as well as the Central Pollution Control Board are also directed to file their independent report regarding the further action taken by them as a regulator for the violations noted by them and non-compliance, in view of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018 and the BBMP is also directed to file the report regarding steps taken by them in respect of the gap found by the majority members of the committee and also the steps taken by them for improving the water quality in the lake, which according to the committee has not improved than the condition which was found earlier.”

The major observations of the joint committee in joint committee report dated 16/09/2021 are as follows:

1. The validity of the consent issued by Karnataka State Pollution Control Board (KSPCB) under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to M/s Bruhat Bengaluru Mahanagara Palike (BBMP) Civil Slaughter House, Tannery Road, Bengaluru was expired on 30/06/2009 and the Effluent Treatment Plant (ETP) of the slaughter house is not operated scientifically.
2. Madras Engineering Group and Centre has not applied for Consent for Establishment and Consent for Operation from KSPCB for operation of Sewage Treatment Plant (STP) and the treated sewage is not complying with the discharge standards with reference to Chemical Oxygen Demand (COD) and fecal coliform.

3. The treated sewage discharged from 2 MLD STP operated by Bengaluru Water Supply and Sewerage Board (BWSSB) is not complying with the discharge standards with reference to COD and fecal coliform.

The actions taken by Central Pollution Control Board (CPCB) in the matter of OA No. 54 of 2016(SZ) are as follow:

1. In the matter of mortality of fishes due to contamination in Ulsoor Lake, CPCB issued directions dated 04/04/2016 under 18(1) (b) of the Water (Prevention and control of Pollution) Act 1974 to KSPCB to ensure the following:
 - i. KSPCB shall issue directions under Section 33 (A) of the Water Act to BBMP and BWSSB to immediately stop discharge of untreated sewage in the surrounding area of the lake.
 - ii. KSPCB shall direct BBMP and BWSSB to set up STPs of adequate capacity and provide underground sewerage system to cover the entire local/ urban areas and to bridge the treatment gap along with enforcement of consent management in line with standards for sewage treatment.
 - iii. KSPCB shall direct concerned agency to ensure tertiary treatment of sewage before discharge into lakes.
 - iv. KSPCB shall direct concerned authorities to earmark boundary of the lake, and establish bunds along the periphery of the lake.
2. Based on the joint committee report dated 16/09/2021 submitted to the Hon'ble NGT (SZ), CPCB issued directions to KSPCB on 09/12/2021 under Section 18(1) b of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 in the matter of M/s Bruhat Bengaluru Mahanagara Palike (BBMP) Civil Slaughter House, Tannery Road, Bengaluru to ensure of the following:
 - i. To close down all activities of M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru with immediate effect.
 - ii. To disconnect electricity supply of M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru by Bengaluru Electricity Supply Company Limited.
 - iii. To disconnect water supply of M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru by Bengaluru Water Supply and Sewerage Board.

- iv. To carry out assessment of environmental damage and recovery of the cost from M/s BBMP Civil Slaughter House.
- v. M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru shall not operate without Consent from KSPCB.

The copy of direction dated 09/12/2021 issued to KSPCB is appended as **Annexure 1**.

3. As the treated sewage at 100 KLD STP operated by Madras Engineering Group and Centre, Bengaluru in their campus and 2 MLD STP operated by BWSSB were not complying with the prescribed discharge standards for COD and Fecal Coliforms, CPCB issued directions to KSPCB on 18/11/2021 under Section 18(1) b of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to ensure of the following:
 - i. KSPCB shall issue directions to concerned authorities (Madras Engineering Group and Centre, Bengaluru and BWSSB) to ensure that sewage treatment plants are optimally operated so as to comply with the prescribed norms.
 - ii. KSPCB shall direct the BWSSB to ensure that entire sewage generated in the catchment of lake Ulsoor is conveyed to STPs and these STPs are operated at the designed capacity and conform to the prescribed norms.
 - iii. KSPCB shall impose environmental compensation on Local Municipal bodies/State Level Authorities for discharge of untreated wastewater into Ulsoor Lake.

The copy of direction dated 18/11/2021 issued to KSPCB is appended as **Annexure 2**.

4. In pursuance to Hon'ble NGT order dated 10/5/2019 in O.A No. 325/2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs UoI, CPCB prepared Indicative Guidelines for Restoration of Stagnant Water Bodies and uploaded in CPCB website at <https://cpcb.nic.in/NGTMC/Ind-Guidelines-RestWaterBodies-10062019.pdf> on 10/06/2019. The indicative guidelines were also circulated to all States/ Union Territories (UTs) vide CPCB letters dated 18/6/2019 and 26/07/2019 and requested all the States and UTs to submit the action plans for restoration of water bodies prepared in line with the Indicative Guidelines for Restoration of Stagnant Water Bodies.

Karnataka Tank Conservation and Development Authority vide email dated 4/02/2021 informed that Karnataka Tank Conservation and Development Authority has been designated as the Nodal Agency for restoration of stagnant water bodies in the State of Karnataka.

5. The information received from Karnataka State in compliance to the directions issued by the Principal Bench of Hon'ble NGT, New Delhi in O.A. No.606 of 2018 are as follow:
 - i. Total number of Urban Local Bodies (ULBs) in Karnataka are 316.
 - ii. As per the information provided by KSPCB, total solid waste generated in the State is approximately 11085 TPD. Out of this 6817 TPD is processed and it accounts for 61.5% of the total waste generated in the State. 1250 TPD (11.2%) of the waste is landfilled and the gap in solid waste management is 3018 TPD, which is 27.2% of the waste generated in the State.
 - iii. Door to door collection is initiated in 284 ULBs and in remaining ULBs door to door collection will be implemented by December 31, 2021.
 - iv. Partial source segregation of waste is implemented in 144 ULBs and the remaining ULBs are to be covered by March, 2022.
 - v. 217 Material Recovery Facilities (MRFs) are there in 204 ULBs in the State with a combined capacity of 514 TPD, covering 64.5% of the ULBs.
 - vi. 217 Plastic waste recycling units are there in the State with a combined capacity of 310 TPD in 204 ULBs, covering 64.5% of ULBs.
 - vii. There are 216 composting units in the State with a combined capacity of 5834 TPD in 198 ULBs, covering 62.65% of ULBs.
 - viii. There are 15 bio-methanation facilities in the State with a combined capacity of 68 TPD in 11 ULBs, covering 3.4% of ULBs.
 - ix. 217 RDF facilities are there in the State with a combined capacity of 215 TPD in 204 ULBs, covering 64.55% of ULBs.
 - x. Karnataka state doesn't have Waste to Energy facilities. 600 TPD (11.5 MW) Waste to Energy plant is being built by BBMP and Karnataka Power Corporation Ltd (KPCL) at Bidadi and 200 TPD plant by NTPCL at Dharwad City Corporation.
 - xi. There are 52 landfill sites in the State in 52 ULBs with a capacity of 2680245 Tonnes.

- xii. There are 191 dumpsites in the State with 1.5 Crore tons of waste dumped at these sites. Bio mining is commenced in 15 dumpsites. All the dumpsites are to be cleared by the year 2023.
 - xiii. 8 Model Town/Cities and 90 Gram Panchayats have been identified in the State.
 - xiv. Environment cell has been created in the State.
 - xv. The combined waste processing capacity in the State is approximately 6631 TPD which is about 60% of the generated waste.
 - xvi. City wise details have not been received from the State so far.
6. Under National Water Quality Monitoring Programme (NWMP), Ulsoor Lake is monitored at two locations with Station Code 3593 - Ulsoor lake Near temple and Station Code 1388 - Ulsoor lake near training centre of fish breeding. Based on the water quality monitored during 2020 and 2021 (up to August, 2021) both the locations are non-complying to the Primary Water Quality Criteria for Outdoor Bathing for all the 5 parameters viz, DO, pH, BOD, Fecal Coliform & Fecal Streptococci, notified under Environment (Protection) Rules, 1986. Water Quality data of Ulsoor Lake is appended as **Annexure 3**.



(S Suresh)
Regional Director

S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128



E-mail/ SPEED POST

B-Tannery/IPC-IV/2021-22/

09.12.2021

To

The Chairman
Karnataka State Pollution Control Board
"Parisara" Bhavan",
No #49, Church Street,
Bengaluru - 560001

Sub: Directions under section 18(1)(b) of the Water (prevention & control of pollution) Act, 1974 and the Air (prevention & control of pollution) Act, 1981 regarding non-compliance status of M/s Bruhat Bengaluru Mahanagara Palike (BBMP) Civil Slaughter House, Bengaluru.

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the function of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the State/Union territory and to secure the execution thereof; and

WHEREAS, under section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

WHEREAS, the SPCBs and PCCs are empowered to stipulate standards for discharge of environmental pollutants for various categories of industries and common effluent treatment plants (CETPs), Common Hazardous waste and Biomedical waste incinerators even more stringent than those notified by the Central Government, under the Environmental (Protection) Act, 1986 and rules framed there under; and

WHEREAS, the SPCBs and PCCs to ensure installation and regular operation of the requisite pollution control facilities in the polluting industries so as to meet prescribed Environmental norms; and

WHEREAS, the matter of Original Application (O.A.) 54 of 2016 (SZ) is the Suo Motu case taken by the Hon'ble National Green Tribunal (NGT), South Zone, Chennai based on the news item published in "The Hindu" dated 08/03/2016 titled "Lake in heart of Bengaluru city turns graveyard for fish". Bruhat Bengaluru Mahanagara Palike (BBMP) filed Interlocutory Application (I.A.) 28 of 2019 (SZ) to implead them as additional respondent stating that they are the persons who are in charge of development and maintenance of Ulsoor Lake. The Hon'ble NGT, Southern

Zone, Chennai while considering the matter passed order dated 19/02/2020 and directed as under:

“(9) it is appropriate to appoint a Joint Committee comprising of the Deputy Commissioner of Bengaluru (Urban), Senior scientist from Regional Office of Central Pollution Control Board (CPCB), Bengaluru, Karnataka State Pollution Control Board (KSPCB) and the Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP) to inspect the area in question and find out the source of pollution and persons who are responsible for causing pollution, whether the additional fourth respondent had taken any steps to implement the recommendations made by the KSPCB in their reply filed before this Tribunal on 26/09/2018, the present stage of the lake and also suggest the remedial measures to be taken to restore the lake to its original position, in respect to sewage treatment and dumping of garbage and illegal encroachments if any, in the lake. Central State Pollution Control Board will be the nodal agency for co-ordination and for providing the necessary logistics for this purpose”.

WHEREAS, in compliance to Hon'ble NGT's aforementioned order, Joint Committee was constituted which carried out inspection of M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru on 14.05.2020 and collected the samples of waste water from ETP and Ground water. The analysis report shows that the quality of treated effluent has pH (7.6), EC (1797 $\mu\text{s}/\text{cm}$), TSS (131 mg/l), TDS (1014 mg/l), COD (307 mg/l), BOD (53 mg/l), Chloride (261 mg/l), Sulphates (12.2 mg/l), Phosphate (1.44 mg/l), Ammonia as N (30.3 mg/l) and Oil & Grease (2.3 mg/l). The report of Joint Committee was submitted to the Hon'ble NGT on 10.08.2020. The Committee in its report suggested following action points to be implemented by the BBMP Slaughter House:

- To renew the consent issued by KSPCB under the Water (Prevention & Control of Pollution) Act, 1974 for operating Slaughter House and 50 KLD ETP immediately.
- To upgrade and operate the ETP complying to the effluent discharge Standards and also to recycle the treated water for slaughter house washing/cleaning purposed.
- To ensure that the effluent generated from mutton stalls located within slaughter house premises is mandatorily treated in ETP and is not disposed directly into UGD.
- To implement the Notification No.PCB / W\14C / SEO / 2013-14 / 6271 dated 05.02.2014 issued by KSCB as per the Guidelines for Slaughter House prepared by CPCB; and

WHEREAS while considering the report of Joint Committee, Hon'ble NGT (SZ) pronounced order on 10.06.2021 and directed as under:

“(4) Both the counsel appearing for the State respondents and Pollution Control Board wanted some more time to file further action taken report as directed by this Tribunal. The committee also wanted some more time for filing further progress report regarding the implementation of the recommendations and suggestions made by them by the respective regulators.

(5) Considering the circumstances, we feel that some more time can be granted to the committee as well as to the official respondents to file their respective further progress report and action taken report.”; and

WHEREAS the Joint committee inspected the Slaughter House on 28.07.2021 and observed the following status of implementation:

- i. BBMP has not applied for renewal of consent for operation of Slaughter House and 50 KLD ETP and it is in operation since 30.06.2009 without valid consent for operation from KSPCB.
- ii. The slaughter house was in operation on the day of inspection and the ETP was not operated scientifically.
- iii. Aerators and pumps were rusted indicating that the ETP is not operated regularly.
- iv. There was no discharge from the ETP during the inspection and the effluent was stored in the ETP. The ETP operator informed that effluent will be treated in filtration unit and discharged. It was observed that the connecting pipes to filtration unit were dismantled.
- v. There were no any improvements in the status of operation of the ETP compared to the observations made during earlier inspections by the Joint Committee and KSPCB and measures were not implemented to improve the condition of the ETP; and

WHEREAS, while considering the report of Joint Committee submitted on 16.09.2021, the Hon'ble NGT (SZ) passed following order on 23.09.2021:

“The State Pollution Control Board as well as the Central Pollution Control Board are also directed to file their independent report regarding the further action taken by them as a regulator for the violations noted by them and non-compliance, in view of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018 and the BBMP is also directed to file the report regarding steps taken by them in respect of the gap found by the majority members of the committee and also the steps taken by them for improving the water quality in the lake, which according to the committee has not improved than the condition which was found earlier.”; and

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

Now, therefore, in exercise of the powers conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, and Air (Prevention & Control of Pollution) Act, 1981, following Directions are issued to Karnataka State Pollution Control Board:

1. To close down all activities of M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru with immediate effect.
2. To disconnect electricity supply of M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru by Bangalore Electricity Supply Company Limited.
3. To disconnect water supply of M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru by Bangalore Water Supply and Sewerage Board.
4. To carry out assessment of environmental damage and recovery of the cost from M/s BBMP Civil Slaughter House.
5. M/s BBMP Civil Slaughter House, Tannery Road, Bengaluru shall not operate without Consent from KSPCB.

The Karnataka State Pollution Control Boards shall acknowledge the receipt of these directions within a week and submit detailed Action Taken Reports within two weeks thereafter.

MTC 10/12/21
(Tanmay Kumar)
Chairman



By Speed Post

No. CM-13013/6/2021-TECH-RD-BENGALURU-RD(Bengaluru)

Date: 18.11.2021

To,

The Chairman,
Karnataka State Pollution Control Board
"Parisara" Bhavan", No #49, Church Street,
Bengaluru - 560001

DIRECTIONS UNDER SECTION 18(1) (b) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 FOR NON COMPLYING STPs UNDER OPERATION IN CATCHMENT OF ULSOOR LAKE.

WHEREAS, amongst others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to inspect sewage or trade effluents works and plants created for treatment of sewage and trade effluents and to review plans, specifications or other data relating to plants set up for the treatment of water and wastewater and the system for the disposal of sewage or trade effluents or in connection with the grant of any consent as required by this act; and

WHEREAS, sewage is a major cause for poor water quality in water bodies and adversely impacting human health and aquatic life. Discharge of untreated or partially treated or treated sewage not meeting standards, is further adding to the problem of water pollution; and

WHEREAS, Central Government had notified General Discharge Standards for Environmental Pollutants from various sources including municipal wastewater under the Environment (Protection) Act, 1986 and the Rules framed thereunder (Schedule VI); and

WHEREAS, CPCB has earlier issued directions vide letter dated 22.05.2015 under section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 to Karnataka State Pollution Control Board in the matter of contamination of Bellandur and Varthur lake; and

WHEREAS, CPCB has earlier issued directions vide letter dated 04.04.2016 under section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 to Karnataka State Pollution Control Board in the matter of contamination of Ulsoor lake; and

WHEREAS, Hon'ble NGT in its Order dated 28.08.2019 in the matter of OA No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. v/s Union of India & Ors directed that all the Local Bodies and/or concerned departments of the State Government have to ensure 100% treatment of generated sewage and in default to pay compensation, which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation as decided by NGT vide order dated 28.08.2019 which the CPCB is to collect and utilize for restoration of the environment; and

WHEREAS, in compliance to direction of Hon'ble NGT in the matter of Original Application (O.A.) 54 of 2016 (SZ), a Joint Committee comprising of the Deputy Commissioner of Bengaluru (Urban), Senior Scientist from Regional Office of Central Pollution Control Board (CPCB), Bengaluru, Karnataka State Pollution Control Board (KSPCB) and the Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP) inspected STPs,(Sewage Treatment Plants), ETPs (Effluent Treatment Plants), Storm Water Drain in the catchment of Ulsoor lake on 28.07.2021. During the inspection made by the Joint Committee on 28/07/2021, wastewater samples from the outlet of 2 MLD STP operated by BWSSB at Ulsoor Lake and 100 KLD STP operated by Madras Engineering Group & Centre, were also collected. It is observed from the analysis results of the treated sewage collected from the outlet of 2 MLD STP operated by BWSSB at Ulsoor Lake and 100 KLD STP operated by Madras Engineering Group & Centre on 28/07/2021 that the effluents are not complying with the prescribed

standards for COD and Faecal Coliforms. Inspection report and analysis results are presented in the annexure.

NOW, THEREFORE, in exercise of the powers conferred under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act 1974, Chairman, Karnataka State Pollution Control Board (KSPCB) is hereby directed as follows:

1. KSPCB shall issue directions to concerned authorities (Madras Engineering Group & Centre and Bengaluru Water Supply and Sewerage Board (BWSSB)) to ensure that sewage treatment plants are optimally operated so as to comply with the prescribed norms.
2. KSPCB shall direct the BWSSB to ensure that entire sewage generated in the catchment of Lake Ulsoor is conveyed to Sewage Treatment Plants (STPs) and these STPs are operated at the designed capacity and conform to the prescribed norms.
3. KSPCB shall impose Environment Compensation on Local Municipal Bodies / State Level Authorities for discharge of untreated wastewater into Ulsoor Lake.

Action taken report shall be submitted by Karnataka State Pollution Control Board (KSPCB) to CPCB within 30 days from the date of receipt of these directions along with a time bound action plan for compliance of the directions. KSPCB shall also acknowledge the receipt of these directions to CPCB by return mail.

MTC
22/11/21
(Tanmay Kumar)
Chairman

Copy to

1. The Secretary,
Ministry of Environment, Forests, & Climate Change
Indira Paryavaran Bhawan, Aliganj, Jorbagh Road,
New Delhi-110003
2. The Secretary
Ministry of Jal Shakti
626, Shram Shakti Bhawan, Rafi Marg.
New Delhi 110001
3. The Secretary
Ministry of Housing and Urban Affairs
Mulana Azad Road, Rajpath Area
Central Secretariat, New Delhi- 110001
4. DH-WQM-I Division, CPCB Delhi
5. DH-IT Division, CPCB Delhi


(Prashant Gargava)
Member Secretary



WATER QUALITY STATUS OF ULSOOR LAKE IN THE STATE OF KARNATAKA UNDER NWMP DURING THE YEAR 2020 AND 2021

(based on 05 parameters viz Dissolved Oxygen (DO) , pH, Biochemical Oxygen Demand (BOD) , Fecal Coliform & Fecal Steptococci)

Code	Location	Year	DO (mg/L)		pH		BOD (mg/L)		Fecal Coliform (MPN/100ML)		Fecal Streptococci (MPN/100ml)		Compliance Status
			Min	Max	Min	Ma x	Min	Ma x	Min	Max	Min	Max	
Primary Water Quality Criteria for Outdoor Bathing notified under E(P) Rules, 1986			> 5 (mg/L)		6.5-8.5		< 3 (mg/L)		< 2500 (MPN/100ML)		<500 (MPN/100ML)		
3593	ULSOOR LAKE NEAR TEMPLE	2020 (January to December)	3.5	11.3	7.0	9.0	3.0	25.0	4100	210000	21	1600	Non-Complying
3593	ULSOOR LAKE NEAR TEMPLE	2021 (January to August)	1.8	7.0	6.8	8.6	3.0	42.0	4600	700000	24000	3500000	Non-Complying
1388	ULSOOR LAKE NEAR TRAINING CENTRE OF FISH BREEDING	2020 (January to December)	3.4	8.5	7.0	9.3	3.0	60.0	940	34000	17	280	Non-Complying
1388	ULSOOR LAKE NEAR TRAINING CENTRE OF FISH BREEDING	2021 (January to August)	2.0	6.8	7.1	8.5	3.0	38.0	4900	490000	35000	2400000	Non-Complying

**WATER QUALITY STATUS OF ULSOOR LAKE IN THE STATE OF KARNATAKA UNDER NWMP DURING THE YEAR 2020
AND 2021**

(based on heavy metals parameters viz Copper, Iron, Lead, Chromium, Nickel and Zinc)

Code	Location	Year	Copper		Iron		Lead		Chromium		Nickel		Zinc	
			Min	Max	Min	Max	Min	Max	Min	Max	Min	Max	Min	Max
3593	ULSOOR LAKE NEAR TEMPLE	2020 (January to December)	BDL	BDL	0.2	1.1	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
3593	ULSOOR LAKE NEAR TEMPLE	2021 *(January to August)	BDL		-		BDL		0.003		0.0034		-	
1388	ULSOOR LAKE NEAR TRAINING CENTRE OF FISH BREEDING	2020 (January to December)	BDL	BDL	0.2	1.1	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
1388	ULSOOR LAKE NEAR TRAINING CENTRE OF FISH BREEDING	2021 *(January to August)	BDL		-		BDL		0.004		0.022		-	

*(Data of Post Monsoon presently not available), BDL: Below Detection Limit

Detection Limit (mg/L): Copper-0.00035, Iron- 0.00067, Lead-0.00031, Chromium-0.00056, Nickel- 0.00054 and Zinc- 0.00059

